

**PUNJAB VIDHAN SABHA**

**Bill No. 28-PLA-2017**

**THE PUNJAB SCHOOL EDUCATION BOARD (AMENDMENT)  
BILL, 2017**

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**BILL**

*Further to amend the Punjab School Education Board Act, 1969.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-Eighth Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab School Education Board (Amendment) Act, 2017. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab School Education Board Act, 1969 (hereinafter referred to as the principal Act), in section 2, clause (jj) shall be omitted. Amendment in section 2 of Punjab Act 24 of 1969.

3. In the principal Act, in section 4,—

(a) in sub-section (1), for the words and signs “Chairman, Senior Vice-Chairman, Vice-Chairman”, the words and sign “Chairman, Vice-Chairman” shall be substituted. Amendment in section 4 of Punjab Act 24 of 1969.

(b) in sub-section (2), for the words and sign “The Chairman, the Senior Vice-Chairman and the Vice-Chairman”, the words “The Chairman and the Vice-Chairman” shall be substituted.; and

(c) in sub-section (4), for the words and sign “the Chairman, the Senior Vice-Chairman and the Vice-Chairman”, the words “the Chairman and the Vice-Chairman” shall be substituted.

4. In the principal Act, in section 5,—

(a) in the margin, for the words and signs “Chairman, Senior Vice-Chairman, Vice-Chairman”, the words and sign “Chairman, Vice Chairman” shall be substituted; Amendment in section 5 of Punjab Act 24 of 1969.

- (b) (i) in sub-section (1), for the words and sign "Chairman, Senior Vice-Chairman and Vice-Chairman", the words "Chairman and Vice Chairman" shall be substituted; and
- (ii) in the second proviso to sub-section (1), for the words "Chairman or Senior Vice-Chairman or Vice-Chairman", the words "Chairman or Vice-Chairman" shall be substituted; and
- (c) in sub-section (3), for the words "Chairman or Senior Vice-Chairman or Vice-Chairman", the words "Chairman or Vice-Chairman" shall be substituted.

Amendment in section 6 of Punjab Act 24 of 1969.

5. In the principal Act, in section 6,—

- (a) in the margin, for the words and sign "Chairman, Senior Vice-Chairman and Vice-Chairman", the words "Chairman" shall be substituted.
- (b) for the words "Chairman or Senior Vice-Chairman or Vice-Chairman" wherever occurring, the words "Chairman" shall be substituted; and
- (c) for clause (a), the following clause shall be substituted namely :—
- "(a) he has served the Central Government or State Government or both on a gazetted post for a period of not less than fifteen years; or".

Amendment in sections 10 and 10-A of Punjab Act 24 of 1969.

6. In the principal Act, in sections 10 and 10-A, for the words and sign "Chairman, Senior Vice-Chairman and Vice-Chairman" wherever occurring the words "Chairman and Vice-Chairman" shall be substituted.

Amendment in section 12 of Punjab Act 24 of 1969.

7. In the principal Act, in section 12,—

- (a) in sub-section (1), for the words and signs "Chairman or in his absence, the Senior Vice-Chairman, and in his absence, the Vice-Chairman", the words "Chairman or in his absence the Vice-Chairman" shall be substituted;
- (b) in sub-section (2), for the words and signs "Chairman, and in his absence the Senior Vice-Chairman and in his absence Vice-Chairman," the words and sign "Chairman, and in his absence the Vice-Chairman," shall be substituted; and

- (c) in sub-section (3), in the proviso, for the words and signs "Chairman, the Senior Vice-Chairman or the Vice-Chairman", as the case may be," the words and sign "Chairman, or the Vice-Chairman, as the case may be," shall be substituted.
8. In the principal Act, in section 13, clause (aa) shall be omitted. Amendment in section 13 of Punjab Act 24 of 1969.
9. In the principal Act, in section 14,—
- (a) in the margin, for the words and sign "Chairman, Senior Vice-Chairman and Vice-Chairman", the words "Chairman and Vice-Chairman" shall be substituted; and Amendment in section 14 of principal Act 24 of 1969.
- (b) for sub-section (4), the following sub-section shall be substituted, namely :—
- "(4) The Vice-Chairman shall assist the Chairman in all matters, administrative and academic, shall discharge such duties and exercise such powers as may be delegated to him by the Chairman, and shall in the latter's absence, exercise all the powers of the Chairman."
10. In the principal Act, in section 15, in sub-section (1), the following sub-section shall be substituted, namely :— Amendment in section 15 of principal Act 24 of 1969.
- "(1) The State Government shall appoint the Secretary of the Board, who shall be an officer from the Indian Administrative Services (IAS) or Punjab Civil Services (PCS), not below the rank of Additional Secretary."
11. In the principal Act, in section 17, in sub-section (1), for clause (i), the following clause shall be substituted, namely :— Amendment in section 17 of principal Act 24 of 1969.
- "(i) prescribe the syllabi and courses of studies in consultation with the State Council of Educational Research and Training (SCERT) Punjab."
12. In the principal Act, in section 18, in sub-section (1),— Amendment in section 18 of Punjab Act 24 of 1969.
- (a) in clause (a), sub-clause (i-a) shall be omitted;
- (b) in clause (b), sub-clause (i-a) shall be omitted; and
- (c) in clause (c), sub-clause (i-a) shall be omitted.
13. In the principal Act, in section 21, in sub-section (3), in clause (a), for the words and sign "Chairman, the Senior Vice-Chairman and the Vice-Chairman", the words "Chairman and the Vice-Chairman" shall be substituted. Amendment in section 21 of Punjab Act 24 of 1969.

## STATEMENT OF OBJECTS AND REASONS

In view of the existing provision in section 6(a) of the Punjab School Education Board Act, 1969 (Amendment 2016), Chairman or Senior Vice Chairman or Vice Chairman of the Punjab School Education Board can be appointed amongst that person who has served the Central Government or State Government or both on gazetted post for a period of not less than ten years. From Administrative point of view, the State Government has decided to abolish the post of Senior Vice Chairman in the Punjab School Education Board. Accordingly, the present Bill, i.e. the Punjab School Education Board (Amendment) Bill 2017, aims to make suitable amendments in the Punjab School Education Board Act, 1969. It has been considered appropriate to fill the post of Chairman who has served the Central Government or State Government or both as member of the Indian Administrative Services or Punjab Civil Service for a period of not less than 15 years. Further, it has been decided that the State Government shall appoint the Secretary of the Board, who shall be an officer from the Indian Administrative Services (IAS) or Punjab Civil Services (PCS), not below the rank of Additional Secretary. Moreover, it has been considered appropriate to prescribe the syllabi and courses of studies in consultation with State Council of Educational Research and Training (SCERT), Punjab.

Hence 'The Punjab School Education Board (Amendment) Bill, 2017' is being introduced in the Hon'ble House.

ARUNA CHAUDHARY,  
Minister for Education, Punjab.

CHANDIGARH :  
The 28th November, 2017.

SHASHI LAKHANPAL MISHRA,  
Secretary.

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*N.B.*— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 28th November, 2017 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).